

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

CP(IB) 379 of 2020

Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2021

Name of the Company: Tirupati Starch & Chemicals Ltd
V/s
Saurashtra Specialities Pvt Ltd

Section: 9 of Insolvency and Bankruptcy Code, 2016

ORDER

Learned PCS Mr. Pratik Tripathi appeared for Operational Creditor.

Learned Counsel Mr. Jay Barot appeared for Corporate Debtor.

Corporate Debtor is directed to file reply within 7 days without fail by serving a copy to the Operational Creditor and Operational Creditor may file rejoinder (not more than three pages) within 7 days.

Matter to appear for further consideration on 23.03.2021.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Dated this the 1st day of February, 2021

Prakash

(MADAN B GOSAVI)
MEMBER (JUDICIAL)